

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).1670-1671/2006

(From the interim order dated 09/08/2005 in W.P.(C)No.26274/2003 C and final order dated 23.12.2005 in RP No.972/2005 in I.A.No.18466/05 in W.P.(C) No.26274/2003 C of The HIGH COURT OF KERALA AT ERNAKULAM)

T.R. VIJAYAKUMAR

Petitioner(s)

VERSUS

STATE OF KERALA &amp; ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and prayer for interim relief and office report )

Date: 30/01/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH  
HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr. Ajay K. Jain, Adv.  
Mr. Dileep Pillai, Adv.  
Mr. Sajith P., Adv.  
Mr. M.P. Vinod, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, there shall be no recovery on the basis of the impugned interim order dated 9.8.2005. We are informed that revised returns have been filed including the duty component, but under protest.

Tag with SLP(C) No.19901/2005.

COURT MASTER

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